

(For Judgment)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 2903 OF 2001

R.S. GARG

Appellant (s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date: 27/07/2006 This matter was called on for pronouncement
of Judgment today.

For Appellant(s)

Mr. Anupam Lal Das,Adv.

For Respondent(s) Mr. Prashant Kumar,Adv.

Mr. Pradeep Misra,Adv.

Judgment of the Hon'ble Mr. Justice S.B. Sinha pronounced the
Bench comprising of his Lordship and Hon'ble Mr. Justice P.P. Naolek
ar.

owed in The impugned judgment is set aside and the appeal is all
ts of the terms of the signed judgment. The respondents shall bear the cos
the 3rd appellant throughout. Such costs would be borne by the State as also

respondent equally, which is assessed at Rs.50,000/-.

(A.S. BISHT)

(PUSHAP LAT

A BHARDWAJ)

COURT MASTER

COURT MASTER

(Signed reportable Judgment is placed on the file)